

12.12 hrs.

## PAPERS LAID ON THE TABLE

## REPORT OF COMMITTEE ON INSTITUTE FOR MACHINE TOOL TECHNOLOGY AND DESIGN, GOVERNMENT RESOLUTION THEREON AND NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT.

**The Minister of Industry (Shri Manubhai Shah):** I beg to lay on the Table a copy each of the following papers:—

- (a) Report of the Committee to consider the establishment of an Institute for Machine Tool Technology and Design.
- (b) Government Resolution No. 19(1)/61-Eng. Pro. dated the 9th August, 1961 containing the Government's decision on the recommendation made in the above Report (English and Hindi Versions.) [Placed in Library, See No. LT-3114/61].
- (c) The Salt (Reserve Stocks) Amendment Order, 1961 published in Notification No. G.S.R. 674 dated the 13th May, 1961, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-3115/61].

## NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT AND MAIN CONCLUSIONS OF 19TH SESSION OF STANDING LABOUR COMMITTEE

**The Deputy Minister of Labour (Shri Abid Ali):** I beg to lay on the Table a copy of each of the following papers:—

- (i) The Employees' Provident Funds (Fifth Amendment) Scheme, 1961 published in Notification No. G.S.R. 992 dated the 29th July, 1961, under sub-section (2) of section 1 of the Employees' Provident Funds Act, 1952. [Placed in Library, See No. LT-3116/61].

(ii) Notification No. G.S.R. 993 dated the 29th July, 1961, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952 making certain amendment to Schedule I of the said Act. [Placed in Library, See No. LT-3117/61].

(iii) Notification No. G.S.R. 1013 dated the 5th August, 1961, issued under the Employees' Provident Funds Act, 1952 extending the said Act to certain classes of establishments. [Placed in Library, See No. LT-3118/61].

(iv) Main Conclusions of the 19th Session of the Standing Labour Committee held at New Delhi on the 28th April, 1961. [Placed in Library, See No. LT-3119/61].

12.12½ hrs.

## BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 21st August, 1961, will consist of:—

- (1) Discussion on the Third Five Year Plan on a motion to be moved by the Prime Minister.
- (2) Consideration of any part-discussed item carried over from today's Order Paper.
- (3) Further consideration and passing of the Maternity Benefit Bill, 1960, as reported by the Joint Committee.
- (4) Consideration and passing of the Indian Penal Code (Amendment) Bill, 1961.
- (5) Discussion and voting on the Supplementary Demands for Grants (General) for 1961-62.

**Shri Tangamani (Madurai):** We would like to know the position about the No-Day-Yet-Named Motions. We were informed that two No-Day-Yet-Named Motions will be taken up.

**Mr. Speaker:** We have been trying to have discussion on at least one No-Day-Yet-Named Motion in each week.

**Shri Satya Narayan Sinha:** We provided in the last week and this week. But next week we are hard-pressed for time. We want the discussion on the Plan to be finished.

**Mr. Speaker:** We are taking only one hour from the official time and we will sit for one hour more. The hon. Minister will consider it. That is the only way.

**Shri Satya Narayan Sinha:** I shall try.

**Mr. Speaker:** Most of the No-Day-Yet-Named Motions relate to taking into consideration reports laid on the Table relating to many projects. Therefore, I shall try to provide some time. One hour—from 4 to 5—will be the official time and we will sit for one hour more to make it two hours. The hon. Minister will consult and put down one of these Motions.

12.14½ hrs.

#### APPRENTICES BILL\*

**The Minister of Labour and Employment and Planning (Shri Nanda):** I beg to move for leave to introduce a Bill to provide for the regulation and control of training of apprentices in trades and for matters connected therewith.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the re-

gulation and control of training of apprentices in trades and for matters connected therewith."

*The motion was adopted.*

**Shri Nanda:** I introduce the Bill.

12.15 hrs.

#### COMMITTEE OF PRIVILEGES

MOTION RE: THIRTEENTH REPORT—  
Contd.

**Mr. Speaker:** The House will now proceed with the further consideration of the following motion moved by Sardar Hukam Singh on the 18th August, 1961, namely,

"That Shri R. K. Karanjia, Editor, Blitz, Bombay, do attend this House on a day and time, within a week of the adoption of this motion, to be fixed by the Speaker".

and also further consideration of amendment moved by Shri Naushir Bharucha on the 18th August, 1961.

**Shri C. R. Pattabhi Raman (Kumbakonam):** On going through this, I find there are two aspects. Shri Raghavan, New Delhi correspondent of Blitz ...

**Mr. Speaker:** I will give him an opportunity. We are dealing with Shri Karanjia. Let us go to the correspondent next. Let us dispose of Shri Karanjia.

**Sardar Hukam Singh (Bhatinda):** The desire of all the Members of the Committee had been to achieve unanimity. Of course, there were differing views, but then we could come to a compromise. This much was admitted by the committee and we were unanimous—and even now we are, I suppose—that this was a clear breach of privilege. There was no difference of opinion so far as that point was concerned.

The second point was the recommendation that we should make and